

- the 24th August, 1972 together with an explanatory note.
- (c) G.O.Ms. No. 180 published in Andhra Pradesh Gazette dated the 17th August, 1972 making certain amendment to the Andhra Pradesh Gram Panchayats (Duty on Transfer of Property) Rules, 1965, together with an explanatory note.
- (d) G.O.Ms. No. 205 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendment to the Gram Panchayats preparation and submission of budget Rules, 1965 together with an explanatory note.
- (e) G.O.Ms. No. 345 published in Andhra Pradesh Gazette dated the 24th August, 1972 containing rules relating to fees for grant of permission for construction or addition or reconstruction of a building, together with an explanatory note.
- (f) G.O.Ms. No. 418 published in Andhra Pradesh Gazette dated the 5th October, 1972 making certain amendment to the rules relating to the preparation of plans and estimates for works and the powers of gram panchayats and of servants of the State Government to accord technical and administrative sanction, together with an explanatory note. [*Placed in Library. See No. LT-4972/73*]
- (ii) Six statements explaining reasons as to why the above Notifications could not be laid before the State Legislature.
- (iii) Six statements explaining reasons for not laying the Hindi versions of the above Notifications.
- (2) A copy each of the following notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972 :—
- (i) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 29(E) in Gazette of India dated the 25th January, 1973.
- (ii) The Wild Life (Stock Declaration) Central Rules 1973, published in Notification No. G.S.R. 41(E) in Gazette of India dated the 1st February, 1973.
- (iii) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 43(E) in Gazette of India dated the 1st February, 1973.
- (iv) The Wild Life (Stock Declaration) Central Rules, 1973, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 1st February, 1973.
- (v) The Wild Life (Stock Declaration) Rules, 1973, published in Notification No. G.S.R. 64(E) in Gazette of India dated the 12th March, 1973.
- (vi) The Wild Life (Stock Declaration) Rules, 1973 published in Notification No. G.S.R. 191(E) in Gazette of India dated the 2nd April, 1973. [*Placed in Library. See No. LT-4973/73.*]
- Correction in the Certified Accounts of I.I.T., Kharagpur, and Annual Report etc. for 1971-72 of (i) and (ii) Technical Teachers Training Institutes (Southern Region) Madras, and (Northern Region), Chandigarh (iii) Indian School of Mines, Dhanbad (iv) Indian Institution of Science, Bangalore and (v) Indian Institution of Technology, Bombay.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV) I beg to lay on the Table —

(1) A statement regarding certain corrections in the Certified Accounts of the Indian Institute of Technology Kharagpur for the year 1969-70 and the Audit Report thereon [Placed in Library See No IT 4974/73]

(2) A copy each of the following Reports (Hindi and English versions) —

(i) Annual Report and Audit Report of the Technical Teachers' Training Institute (Southern Region), Madras, for the year 1971-72

(ii) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh for the year 1971-72 [Placed in Library See No IT 4975/73]

(3) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1971-72 [Placed in Library See No IT 4976/73]

(4) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Bangalore along with the Statement of Accounts for the year, 1971-72 [Placed in Library See No IT 4977/73]

(5) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1971-72 [Placed in Library See No IT 4978/73]

Notification making amendments to Andhra Pradesh Probation of Offenders Rules, 1963.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) I beg to lay on the Table —

(1) A copy of Notification No G O Ms 1550 published in Andhra Pradesh Gazette dated the 14th December, 1972 making certain amendment to the Andhra Pradesh Probation of Offenders Rules 1963 under sub section (3) of section 17 of the Probation of Offenders Act 1958 read with clause (c) (iii) of the Proclamation dated the 18th January 1973 issued by the President in relation to the State of Andhra Pradesh

(ii) A statement (Hindi and English versions) explaining the reasons for not laying on the Table Hindi version of the above Notification [Placed in Library See No IT 4979/73]

COMMITTEE ON SUBORDINATE LEGISLATION

Sixth Report

SHRI VIKRAM MAHAJAN (Kangra) I beg to present the Sixth Report of the Committee on Subordinate Legislation.

12 37 hrs.

MATTERS UNDER RULE 377

(i) Style of names of Members

SHRI H N MUKERJEE (Calcutta—North East) Sir, with your permission my friend, Shri Sezhayan and I wish to raise a matter under Rule 377 relative to the publication in the list of questions for Lok Sabha, which is a public document available to the press and people outside of the names of certain members in a peculiar method of nomenclature. Five of them, we discover, are described in a very peculiar way—Shrimati Gayatri Devi to whose name "of Jaipur" are added,